

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 8292/2021

(Arising out of impugned final judgment and order dated 07-01-2021 in ANO. No. 1633/2020 in CS(CD)-62/2020 passed by the High Court of Judicature at Madras)

M/S BHARAT PETROLEUM CORPORATION LTD. & ANR. Petitioner(s)

VERSUS

ATM CONSTRUCTIONS PVT. LTD. Respondent(s)

([HEARD BY : HON'BLE VIKRAM NATH AND HON'BLE RAJESH BINDAL,
JJ.])

Date : 30-11-2023 This petition was called for judgment today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. V. Giri, Sr. Adv.
Mr. Parijat Sinha, AOR
Ms. Pallak Bhagat, Adv.
Ms. Suveni Bhagat, Adv.
Ms. Reshmi Rea Sinha, Adv.
Mr. Devesh Mishra, Adv.

For Respondent(s) Mr. S.Nagamuthu, Sr. Adv.
Mr. M. A. Chinnasamy, AOR
Mrs. C Rubavathi, Adv.
Mr. M Veeraragavan,, Adv.
Mr. C Raghavendren, Adv.
Mr. Ch. Leela Sarveswar, Adv.
Mr. Devendra Pratap Singh, Adv.
Mr. Sarubh Gupta, Adv.
Mr. Vinod Kumar Teng, Adv.
Mr. V Senthil Kumar, Adv.

Leave granted.

Hon'ble Mr. Justice Rajesh Bindal has pronounced the reportable judgment in the matter heard by the Bench comprising Hon'ble Mr. Justice

Vikram Nath and His Lordship.

The appeal is dismissed in terms of the signed reportable judgment.

Pending application(s), if any, shall stand disposed of.

**(SONIA BHASIN)
COURT MASTER (SH)**

**(RANJANA SHAILEY)
COURT MASTER (NSH)**

[Signed Reportable Judgment is placed on the file]